

construction of the Estate has been stopped and no more sheds are being built? What steps do the Government propose to take to see that at least the small-scale industries continue to have their footing in Delhi?

**SHRI BIBUDHENDRA MISRA:** So far as Delhi is concerned, it is governed by the Master Plan and we are also bound by the Master Plan.

\*543. [The questioner (Shri Niranjjan Singh) was absent. For answer, vide cols. 3918-19 infra.]

IMPORT LICENCES GIVEN TO R. K. TOOLS,  
LUDHIANA

\*544. **SHRI ABDUL GHANI:** Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that R. K. Tools of Ludhiana have been given import licences for various items;

(b) if so, whether it has come to the notice of Government that the firm is selling these articles in black-market and evading income-tax also; and

(c) if so, action taken against the firm?

**THE MINISTER OF COMMERCE (SHRI MANUBHAI SHAH):** (a) In the April 1963—March 1964 period the firm which holds an industrial licence under the Industries Act, was granted licences on the A.U. (actual users) basis for importing raw materials, components, spare parts and equipment as recommended and approved by the Directorate General of Technical Development in the Ministry of Industry and Supply for enabling the firm to produce machine tools. As reported by Directorate General of Technical Development the production of medium tools by the firm in 1963-64 has been of about Rs. 29.43 lakhs.

(b) No, Sir.

(c) Does not arise.

**श्री अब्दुल गनी :** क्या रजिस्टर साहब

बतानों के कि यह जो पुर्जे उनको दिये जाते हैं बाल-ब्रियरिंग वर्ग रह, उसका दसवां हिस्सा भी वह मशीनों के काम में नहीं लाते और यह सब ब्लैक में जाता है और ब्लैक में जाने की वजह से सेंटर के कुछ आफिसर्स इन्वारी के लिये उन के यहां गये, उन को पीटा गया डी० सी० की मदद से, डी० सी० की साजिश से और उस पर गवर्नमेंट ने कोई एक्शन नहीं लिया और न कोई मुकदमा चलाया ?]

†[श्री अब्दुल गनी : क्या वजीर साहब बताएंगे कि यह जो पुर्जे उनको दिये जाते हैं बाल-ब्रियरिंग वर्ग रह, उसका दसवां हिस्सा भी वह मशीनों के काम में नहीं लाते और यह सब ब्लैक में जाता है और ब्लैक में जाने की वजह से सेंटर के कुछ आफिसर्स इन्वारी के लिये उन के यहां गये, उन को पीटा गया डी० सी० की मदद से, डी० सी० की साजिश से और उस पर गवर्नमेंट ने कोई एक्शन नहीं लिया और न कोई मुकदमा चलाया ?]

**श्री मनुभाई शाह :** ऐसी बातों को सदस्य साहब ने मिला दिया है। पहले तो यह है कि जिस का ३० लाख का उत्पादन हो उसको २॥ लाख का लाइसेंस मिले तो इसे ज्यादा नहीं समझना चाहिये। फिर, हिन्दुस्तान की दूसरे नम्बर की मशीन टूल फैक्ट्री यह पंजाब में है, उसने अच्छा काम किया है। कोई तकलीफ हो, कोई जुर्म किया हो तो उसकी सजा उनको कायदे से मिलेगी—हमारे पास इस सब की कोई खबर नहीं है।

**श्री अब्दुल गनी :** अच्चा काम करते

हैं तो पेर वहाँ सेल्टर से वजिलेस

† [ ] Hindi transliteration.

استاب کو کہوں بھجوا اور وچیلہنس  
استاب وہاں جب پہن پکڑ سکا تو  
بمبئی میں جا کر کاغذ کو کہوں  
پکڑا اور اگر پکڑا ہے تو پھر یہ کہوں  
کہتے ہیں کہ کام اچھا کر رہے ہیں  
اور وہ بلوک میں مال نہیں بیچتے؟

†[श्री अब्दुल गनी अच्छा काम करते हैं  
तो फिर वहा सेंटर से विजिलेंस स्टाफ को  
क्यो भेजा और विजिलेंस स्टाफ वहा जब नही  
पकड सका तो बम्बई मे जाकर कागज को क्यो  
पकडा और अगर पकडा है तो फिर यह  
कैसे कहते है कि काम अच्छा कर रहे है  
और वह ब्लॉक मे माल नही बेचते ? ]

श्री मनुभाई शाह : जहा तक इस सवाल का  
ताल्लुक है, सारी दुनिया मे क्या क्या,  
कैसी कैसी बातें किस तरह से हो रही हैं  
उस से ताल्लुक नही है, उसके लिए बाकायदा  
जो कुछ किस्सा हो उसको जाहिर करना चाहिए,  
जहा तक इसका ताल्लुक है, जो माल हम ने  
उनको दिया उस से दस गुना उत्पादन कर के  
उन्होने बताया और उस मे मे कोई चीज बेची  
हो ऐसा कोई पक्का इल्जाम हमारे पास  
नही आया ।

SHRI SANTOKH SINGH In view  
of the fact that these imported raw  
materials have been finding their way  
into the black market quite often—  
occasionally, not quite often—may I  
know if the Government has got any  
scheme for reviewing the import quo-  
tas to be given to actual users  
on some realistic basis?

SHRI MANUBHAI SHAH Well,  
Madam, the general policy is that the  
Development Wing for the large-scale  
industries, the Small-scale Industries  
Commissioner for the small-scale in-  
dustries and the Textile and Jute Com-

missioners for the textile and jute in-  
dustries are keeping a continuous  
watch Not only that The control-  
ling Ministry and the Director of In-  
dustries are expected under the law  
to do that and they are actually car-  
rying out test cases for the utilisation  
of these quotas Madam, the position  
is this In this very particular firm  
in 1960-61 they were producing machi-  
nery worth hardly Rs 5 lakhs and the  
import licence was for Rs 45,000.  
Then they raised the production It  
was worth Rs 11 lakhs in 1961-62 and  
in 1962-63 it was Rs 20 lakhs Now  
they have reached Rs 30 lakhs, al-  
though the proportionate foreign ex-  
change given to them is going down  
That shows that more and more indi-  
genous components and parts are go-  
ing into production, into that broad  
framework, by which alone a mighty  
country like ours can be industria-  
lised

SHRI FARIDUL HAQ ANSARI:  
Who is the owner of this firm?

SHRI MANUBHAI SHAH I do not  
know because we do not get the list  
of ownership Under the law it is  
never known

SHRI G M MIR My question is  
very pertinent and the hon Minis-  
ter

THE DEPUTY CHAIRMAN Please  
put your question

SHRI G M MIR The question is  
whether the Government is aware of  
the fact that there are some charges  
of blackmarketing against this firm  
and whether the Central Government  
have sent any officers to check them  
or not

SHRI MANUBHAI SHAH This  
question relates to the import of raw  
materials So, the two Ministries con-  
cerned are the Ministry of Industry  
and Supply and the Ministry of Com-  
merce We have not sent any officer,  
though different agencies do carry out  
specific investigations and checks If  
it is about income-tax or excise or  
about customs, that is a different Min-  
istry If the hon Member writes a

letter to any one of us, we will certainly get it examined.

श्री عبد الغنى : کہا وزیر صاحب بتائیں گے کہ پرائم منسٹر کو اس سلسلہ میں لکھا گیا کہ لاکھوں روپے کے لائسنس جو ان کو ملتے ہیں وہ بلک میں بوجھتے ہیں اور پرائم منسٹر صاحب نے اس کو انکوائری کے لئے بھجوا تو اس کا کیا نتیجہ ہو - کہا یہ وہی فورم ہے جس کو یہاں ہاؤس میں یہ کہنے کے بعد بھی کہ نئے اسپنڈل نہیں دئے جائیں گے ان کو یہ بھی دیا گیا حالانکہ آپ نے کہا تھا کہ ایسی کوئی اسکیم یہاں نظر نہیں ہے یہ وہی ہے ان کو دیا گیا ؟

†[ श्री अब्दुल गनी : क्या वजीर साहब बतावेंगे कि प्राइम मिनिस्टर को इस सिलमिले में लिखा गया कि लाखों रुपये के लाइसेंस जो उनको मिलते हैं वह ब्लैक में बेचते हैं और प्राइम मिनिस्टर साहब ने इसको इन्क्वारी के लिए भजा तो इसका क्या नतीजा हुआ ? क्या यह वही फर्म है जिसको यहाँ हाउस में यह कहने के बाद भी कि नये स्पेंडल नहीं दिये जायेंगे उनको फिर भी दिया गया हलांकि आपने कहा था कि ऐसी कोई स्कीम पेशे नजर नहीं है फिर भी उनको दिया गया ? ]

श्री मनुभाई शाह : मुझे तो पता नहीं कि माननीय सदस्य क्या बान कर रहे हैं ।

SHRI ABDUL GHANI: I write a letter to the Prime Minister and the

† [ ] Hindi transliteration.

Prime Minister sent that letter to the Punjab Government for enquiry.

SHRI MANUBHAI SHAH: How are we to know that it has been sent to the Punjab Government? If the Hon. Member keeps me informed, I will be glad to get it examined.

SHRI ABDUL GHANI: I do not know that there was . . .

THE DEPUTY CHAIRMAN: You are giving information. The Minister is not able to reply on that.

\*545. [The questioner (Shri Jagat Narain) was absent. For answer, vide cols. 3919-20 infra.]

#### MOVEMENT OF NON-COKING COAL

\*546. SHRI SURJIT SINGH ATWAL: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that even after the introduction of decontrol in movement of non-coking coals of Grade II and below, some States have not removed controls or restrictions on distribution of these grades of coal; and

(b) whether the decontrol has helped in meeting potential demand of coal in the country-side for brick-burning etc.?

THE MINISTER OF STEEL AND MINES (SHRI N. SANJIVA REDDY):

(a) After the introduction of decontrol of grades II and III coals and soft coke, the State Governments are allowing the import of these grades of coal/coke freely to actual consumers but retail sellers are required to take licences. These licences are necessary from the administrative point of view.

(b) Yes. All demands for coal and coke, including brick-burning coal, whether from the country side or urban areas, are being met in full.

SHRI SURJIT SINGH ATWAL: May I know if it is true that there is a